

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No. 381 of 2014 in A.No. 235 of 2014 & IA No. 382 of 2014 in A. No.236 of 2014

Dated : 10th December, 2014

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

IA No. 381 of 2014 in A.No. 235 of 2014

**BSES Rajdhani Power Ltd. Appellant(s)
Versus
Delhi Electricity Regulatory Commission Respondent(s)**

Counsel for the Appellant (s) : Mr. Buddy A. Ranganadha, Mr. Hasan Murtaza and Ms. Malavika Prasad

Counsel for the Respondent (s) : Mr. Saurabh Gandhi, Mr. A.K.Dutta and Mr. Rishiraj for URD
Mr. Pradeep Misra for DERC

IA No. 382 of 2014 in A.No. 236 of 2014

**BSES Yamuna Power Ltd. Appellant(s)
Versus
Delhi Electricity Regulatory Commission Respondent(s)**

Counsel for the Appellant (s) : Mr. Buddy A. Ranganadhan, Mr. Hasan Murtaza and Ms. Malaika Prasad

Counsel for the Respondent (s) : Mr. A.K. Datta, Mr. Rishiraj,
Dr. M.K. Agarwal and Mr. Saurabh Gandhi for URD

ORDER

Learned counsel for the appellant has today submitted that the disposal of the IA No. 381 of 2014 in Appeal No. 235 of 2014 and IA No. 382 of 2014 in Appeal No. 236 of 2014 may be disposed of with the main appeals and he does not want to press the same at this stage.

This is a tariff order which is under challenge in this Tribunal in these appeals. Public notice was directed to be issued and in pursuance thereof Sh Rishi Raj Kasyap and Sh Arun Kumar Datta have filed their replies to the IAs. The sole respondent, State Commission, has filed reply to the aforesaid IAs through Sh Pradeep Mishra, Advocate. Sh Mishra submits that he would file reply to the main appeals by 05.01.2015, he may do so. The interested persons who have appeared before this Tribunal today want further time for filing reply to the main appeals. They are permitted to do so within one month from today. Their prayer to appoint some Amicus Curiae to help them in the hearing on the tariff order will be considered at the appropriate stage only after filing the reply to the main appeals.

Post these appeals on 22nd January, 2015 for hearing on appeals.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/jps